

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**“URBAN FARMART INDIA PRIVATE LIMITED”**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	URBAN FARMART INDIA LIMITED
2	Date of incorporation of Corporate Debtor	14/01/2021
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4	Corporate Identity Number/ <del>Limited Liability Identity Number</del> of Corporate Debtor	U74999TG2021PTC147740
5	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Flat No.501, 5TH Floor, Plot No.13, Cyber Heights, Road No.2, Banjara Hills, Hyderabad, Telangana, India, 500034
6	Insolvency Commencement Date in respect of Corporate Debtor	05/11/2024, being the date of pronouncement of order by NCLT, Hyderabad. (Copy of order uploaded on 06/11/2024 on NCLT's website).
7	Estimate date of closure of Insolvency Resolution Process	04/05/2025 (being 180 days from 05/11/2024)
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Manjeet Bucha IP Registration No.: IBBI/IPA-002/IP-N00808/2019-2020/12551
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 5-9-91 & 93, D.No.204, 2 <sup>nd</sup> Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: <a href="mailto:manjeetbucha@gmail.com">manjeetbucha@gmail.com</a> Telephone No.:+919346955001



*Manjeet Bucha*

10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Manjeet Bucha Company Secretary, 5-9-91 & 93, D.No.204, 2 <sup>nd</sup> Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: <a href="mailto:cirp.ufipl@gmail.com">cirp.ufipl@gmail.com</a> Telephone No.:+919346955001
11	Last date for submission of claims	20/11/2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not determined
13	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class	Not determined
14	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Forms can be downloaded from <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s URBAN FARMART INDIA PRIVATE LIMITED on 05/11/2024 (Copy of order uploaded on 06/11/2024 on NCLT's website).

The creditors of **URBAN FARMART INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 20/11/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

*Manjeet Bucha*

Date: 07th November 2024

Place: Hyderabad



Manjeet Bucha  
IBBI/IPA-002/IP-N00808/2019-20/12551  
Interim Resolution Professional  
In the matter of URBAN FARMART INDIA  
PRIVATE LIMITED  
AFA valid till: 31<sup>st</sup> December 2025

**Protium Finance Limited**  
 (Formerly known as Growth Source Financial Technologies Ltd.)  
 Registered Office: Nirlon Knowledge Park (NKP) B-2, Seventh Floor, Pahadi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra- 400063  
 Branch Office : 710,711,712, Floor Majestic, Near Swati Snacks, Opp. Café Coffee Day, Law Garden Elisbridge, Ahmedabad Gujarat 380006

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagee(s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of Protium Finance Ltd. the same shall be referred hereinafter as Protium Finance Ltd. The Secured Assets will be sold on "As is where it is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontiger.net>

1.Account Number 2.Name of borrower, co- borrower, 3. Mortgagees	4. Date of Demand Notice 5. Amount as per Demand Notice U/s 13(2) 6. Date of Physical Possession 7. amount as on (Date)	8. Descriptions of the property/Properties	9.Reserve Price 10.Earnest Money Deposit 11. Bid Increment Amount (In Rs.)	12. E-Auction Date and Time 13. EMD Submission Last Date 14. Inspection Date
<b>1.GS032LAP736127</b> <b>2.(a) Saravan Agritech Private Limited, (b) Vattikuti Saidaaro, (c) Sandeepa Vattikuti, (d) Saravan Spices</b> <b>All having address at 26/8/87, Sri Srinivasam Apartment, Mastan Darga back side, Flat No. 2B, Nagaram Palem, Guntur - 522 004</b> <b>Also at - Open land an extent of Ac 0.40 CTS, R.S. No. 557.B, survey no. 557/B1, present survey no. 557/B1/A, old PattaNo. 4947, Pedakurapadu village, gram panchayat Pedakurapadu mandal, S.R.O. Pedakurapadu, Guntur</b> <b>Also at - Falt No. 502, Anish Residency, 3rd Line, Syamala Nagar, Guntur - 522004</b> <b>Also at - Flat No. 502, Anish Residency, 3rd Line, Syamala Nagar, Guntur - 522004</b> <b>3. Saravan Agritech Private Limited, Vattikuti Saidaaro, Sandeepa Vattikuti, Saravan Spices</b>	<b>4.Date: 12th September, 2023</b> <b>5. Rs. 2,09,75,075.74/-</b> (Rupees Two Crore Nine Lakhs Seventy Five Thousand Seven Hundred and Paise Seventy Four Only) as on September 08,2023) with further interest @ 18% from September 09,2023 until payment in full amount along with other charges as demanded in our notice, within the statutory period of 30 days from the date of this notice. <b>6. 20-Oct-24</b> <b>7. Rs. 2,44,94,768.42/-</b> (Rupees Two Crore Forty Four Lakh Ninety Four Thousand Seven Hundred Sixty Eight and Forty Two Paise Only) as on <b>Nov 07, 2024</b>	8. ALL THAT PIECE AND PARCEL OF the converted open land an extent of Ac 0.40 CTS or 1936 Sq.yds in R.S. No. 557.B subsequent survey no. 557/B1 as per land revenue records as present survey no. 557/B1/A, old PattaNo. 4947, converted from agricultural land to non agricultural land vide application no. NLCR11800014769 dated 20/04/2018 and situated in Pedakurapadu village and gram panchayat Pedakurapadu mandal and within the limit of S.R.O. Pedakurapadu of Guntur bounded by East : R&B Road, South : Sarkar Kandava Donka Road, West : land belong to Jawaji Srihati Rao, North : land belongs to Sha Ramesh Kumar Jain.	<b>9. Rs. 85,18,400/-</b> (Rupees Eighty Five Lakh Eighteen Thousand Four Hundred Only) <b>10. Rs. 8,51,840/-</b> (Rupees Eight Lakh Fifty One Thousand Eight Hundred Forty Only) <b>11. (Bid Incremental Value: Rs. 5,000/-)</b>	<b>12. 10-Dec-24 at 11:00 am to 2:00 PM (with unlimited extension of 5 min each)</b>  <b>13. 09-Dec-24 up to 5:00 PM.</b>  <b>14. 28-Oct-24 BETWEEN 11:00 AM TO 5:00 PM</b>

1. All Interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontiger.net> & <https://protium.co.in/>. For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. e-Procurement Technologies Ltd.; Contact Mr. Ram Sharma Contact number: 8000023297/ 079-35022182. email id : [ramprasad@auctiontiger.net](mailto:ramprasad@auctiontiger.net), [support@auctiontiger.net](mailto:support@auctiontiger.net)  
 2. For further details on terms and conditions please visit <https://sarfaesi.auctiontiger.net> & <https://protium.co.in/> to take part in e-auction.  
 THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6)/ Rule 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002  
**Date: 08.11.2024, Place : Guntur, Andhra Pradesh**  
**Sd/-, Authorized Officer, Protium Finance Limited**

**HINDUJA HOUSING FINANCE LIMITED**  
 CIN U65922TN2015PLC10093, [www.hindujahousingfinance.com](http://www.hindujahousingfinance.com)  
 Corporate Office: 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600 015, Tamil Nadu, India.  
 Regional Office: 2nd Floor, T19 Towers, Karbala Maidan, Ranigunj, Secunderabad, Hyderabad-Telangana-500003.

**DEMAND NOTICE**

You the below mentioned Borrowers, Co borrowers and Guarantors have availed Home Loans/Loan Against Property facility (ies) by mortgaging your immovable properties/ies from HPHL. You defaulted in repayment, your loans was classified Non-Performing Assets. A Demand Notice under section 13(2) of Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un-served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of Alternative Service upon you.

Details of the Borrowers, Co borrowers, Guarantor, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under.

Sr. No.	Name of the Borrower/ Co-Borrower/Guarantor/LAN No.	NPA Date	Date of Demand Notice & Outstanding Amount
1	<b>1. Mr. BANGARAIHA POTRAPALLI, ...Borrower 2. Mrs. ANITHA POTRAPALLI, ...Co-Borrower. Both are Residing at: HOUSE No 3-71 GUNDUR VILLAGE KALWAKURTHY MANDAL, NAGARKURNOOL DISTC, GUNDUR VILLAGE KALWAKURTHY MANDAL, NAGARKURNOOL DISTC, GUNDUR VILLAGE, Rural, Nagarkurnool, Telangana, India - 509324 LAN: AP/HDB/KWKT/A00000004.</b>	05-09-2024	29/10/2024 & Rs.3,25,501/- (Rupees Three Lakhs Twenty-Five Thousand Five Hundred One Only).
<b>Description of Secured Asset in respect of which Interest has been created - All that the land RCC building with Ground Floor constructed in an extent of 112 Sq.Yards, RCC Roof 200 Sq.feet, of land bearing Door No.3-71, Situated at Gundur gp and village, Kalwakurthy Mandal, Nagarkurnool District, within the limits of S.R.O Kalwakurthy bearing as follows: North : House of T Parusharamulu, South : CC Road, East : CC Road, West : CC Road.</b>			
2	<b>1. Mr. Mereddy Naveen Reddy, ...Borrower, 2. Mr. Mereddy Mohan Reddy, ...Co-Borrower. 3. Mrs. Mereddy Sujatha, ...Co-Borrower. Both are Residing at: H.No.11-115/1 Molkapatnam, Nalgonda, Molkapatnam, Miryalaguda, Telangana, India - 508217. LAN: AP/HDB/NGDA/A000000188.</b>	05-09-2024	29/10/2024 & Rs. 8,23,309/- (Rupees Eight Lakhs Twenty-Three Thousand Three Hundred Nine Only)
<b>Description of Secured Asset in respect of which Interest has been created - All that the House bearing Grampanchayathi Door No.2-36 (Assment No.196), admeasuring 220 Sq. Yards 183.92 Sq. Mtrs Plinth area 364 Sq. feet/ R of RCC., situated at Sr Molkapatnam Grampanchayathi, Molkapatnam Gramakantam, Vemulapally Revune Mandal, Nalgonda District., T.S and bounded by: North : House of O. Raju, South : House of N Narayan Reddy, East: Owners Place, West: G.P Road.</b>			
3	<b>1. Mr. SANTHOSH KUMAR GUNDA, ...Borrower, 2. Mr. RAMA KRISHNA GUNDA, ...Co-Borrower. Both are Residing at: H.No.11-10-153, Plot No.197, SBI Colony, Road No.05, Kalki Nagar, Kothapet Saroomagar, Hyderabad, Telangana - 500035. LAN: AP/HDB/ECIL/A000000142.</b>	05-09-2024	29/10/2024 & Rs.46,94,579/- (Rupees Forty Six Lakhs Ninety-Four Thousand Five Hundred Seventy-Nine Only)
<b>Description of Secured Asset in respect of which interest has been created - All that the Flat No.305, in Third Floor, of SWASTHIK HEIGHTS, having plinth area of 1070 Sq.Feet, including common areas and balcony and one car parking, together with undivided share of land admeasuring 42.6 Sq.Yards, out of total land admeasuring 2000 Sq. Yards, constructed in Survey No.126, Situated at Mathuguda Ho Thattannaram Village, Abdulapurmet Revenue Mandal, Ranga Reddy District, Under Pedda Amberpet Municipality and bounded by: Boundaries of Flat, North : Corridor and Open to Sky, South : Open to Sky, East : Flat No.306, West : Flat No.304 Boundaries of Land North : Factory in Sy.No.125 of Vijay Mohan Reddy, South : Remaining Part of land in Sy. No. 126 East : 40' wide Road West : Land in Sy.No.123,124 &amp; 126.</b>			
4	<b>1. Mr. BIKSHAPATHI PALLERUGAYALA, ...Borrower, 2. Mr. JAYAMMA PALLERUGAYALA, ...Co-Borrower. Both are Residing at: H.NO.14-126, HIRUJANA BASTHI, KISTAPUR, MEDCHAL, KISTAPUR, BEHIND HANUMAN TEMPLE Hyderabad, Telangana, India - 501401. LAN: AP/HDB/TRKP/A000000019.</b>	06/08/2024	29/10/2024 & Rs.8,03,160/- (Rupees Eight Lakhs Three Thousand One Hundred Sixty Only)
<b>Description of Secured Asset in respect of which interest has been created - All that the RCC building admeasuring 650 Sq. Feet, constructed on land admeasuring 149.96 Sq.Yards., bearing House No.14-250/23, situated at within the Gramakantam of Kistapur Hamlet of Medchal Village and Municipality, Medchal Mandal, Medchal Malkajgiri District and bounded by: North : 15'-0" wide Road, South : Open Place of Neighbours, East : House of Manjula, West : 15'-0" wide Road.</b>			
5	<b>1. Mr. EESAM BIKSHAM, ...Borrower, 2. Mrs. KAMALLA NAGARATHNAM, ...Co-Borrower. Both are Residing at: H.No.19-99, GOVINDHAPURAM, HUZUR NAGAR, Huzurnagar, Telangana, India - 508204. LAN: AP/HDB/SRPT/A000000152.</b>	05-09-2024	29/10/2024 & Rs. 9,70,630/- (Rupees Nine Lakhs Seventy Thousand Six Hundred Thirty Only)
<b>Description of Secured Asset in respect of which Interest has been created - All that the House bearing No.19-99, land Comprising total area as per plan 150.00 Sq. Yards -126 Sq. Mtrs with RCC Ground Floor 288 Sq. Feet and ACC Ground Floor 288 Sq. Feet. That Property Situated at Huzurnagar Village and Mandal of Suryapet District and bounded by: North : Municipality Bazar, South : Place of Ittimala Krishnaiah, East: House of Eesam Gaddaiah, West: Municipality Bazar.</b>			
6	<b>1. Mr. KANNEBOINA YASHWANTH, ...Borrower, 2. Mr. KANNEBOINA VENKATESHWARLU, ...Co-Borrower. 3. Mrs. KANNEBOINA KAVITHA, ...Co-Borrower. Both are Residing at: H NO.2-150 NADIGUDEM, NADIGUDEM, Nadigudem, Telangana - 508234. LAN: AP/HDB/SRPT/A000000175.</b>	05-09-2024	29/10/2024 & Rs.8,50,878/- (Rupees Eight Lakhs Fifty Thousand Eight Hundred Seventy-Eight Only)
<b>Description of Secured Asset in respect of which Interest has been created - All that the dismantled and Newly construction House bearing No.2-180 land Comprising total area as per plan 286 Sq. Yards -239.09 Sq. mtrs Nadigudem Revenue Village of Nadigudem Mandal of Suryapet District, North : Place of Kanneboina Jaswanth, South : Grampanchayathi Road East : House of Kanneboina Lingaiah, West : House of Chandrakani Kiran.</b>			
7	<b>1. Mr. SHIVA PARNANDI, ...Borrower, 2. Mr. SHANKAR P, ...Co-Borrower. Both are Residing at: 13-3-393/A/1, DURGA NAGAR, PURANAPOL, ASIFNAGAR KARWAN SAHU HYDERABAD TELANGANA-500006. LAN: AP/HDB/HYDB/A000000402 &amp; AP/HDB/MYPR/A000000027.</b>	05-09-2024	04/11/2024 & Rs.10,48,308/- (Rupees Ten Lakhs Forty Eight Thousand Three Hundred Eight Only)
<b>Description of Secured Asset in respect of which Interest has been created - All that the said Portion of House bearing Municipal No.13-3-393/A/1 (OLD H.NO. 13-3-393), admeasuring and comprising on an area of 130.00 SQUARE YARDS OR 108.69 SQUARE METERS situated at Durga Nagar, Jiyaguda, Hyderabad Telangana state and more clearly delineated in Red colour in the plan annexed hereto, and bounded by EAST: House of Smt. Indira Bai WEST: Road 20' Wide NORTH: House of Smt. Jyothi SOUTH: House of Smt. Pramila</b>			
8	<b>1. Mr. SRINIVAS SANDUPATLA, ...Borrower, 2. Mr. DEVARAJU SANDUPATLA, ...Co-Borrower. 3. Mr. RAJESHWAR SANDUPATLA, ...Co-Borrower. Both are Residing at: H.No. 9-43, Sri Ram Nagar colony, Uppal Depot, Peerzadiguda, K V Rangareddy, Telangana - 500098. LAN: AP/HDB/SCDB/A000000069.</b>	05/09/2024	04/11/2024 & Rs.14,64,445/- (Rupees Fourteen Lakhs Sixty Four Thousand Four Hundred Forty Five Only)
<b>Description of Secured Asset in respect of which Interest has been created - All that the House bearing No.8-5, admeasuring 158.7 Sq Yards consisting of ground floor RCC plinth area 949.87 sft situated at Ibrahimpatnam Village and Panchayat, previously under Karimnagar District presently Jagital District and bounded by: BOUNDARIES EAST: House Belonging to Palepu Rajareddy, WEST: House belonging to Gangaram and 10 feet wide road NORTH: 20 Feet Wide Road SOUTH: Vacate site belonging to R Sanjay.</b>			

The above borrower/s are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice U/s. 13 (2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice U/s. 13 (2) dated mentioned above as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002  
**Date: 08.11.2024, Place: Hyderabad**  
**Sd/- Authorised Officer, Hinduja Housing Finance Ltd.,**

**PUNJAB NATIONAL BANK** : Circle SASTRA Centre-Hyderabad, Regency Plaza, Maitri Vihar Area, Gayathri Nagar, Plot No.3, Ameerpet, Hyderabad - 500038. E-Mail: [cs4732@pnb.co.in](mailto:cs4732@pnb.co.in)

**POSSESSION NOTICE (for immovable property)**

Whereas, The undersigned being the authorized officer of Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31-07-2024 calling upon the Borrowers/ Guarantors/Mortgagees- 1) Mrs. Sita Mahalakshmi Srikakulapu, 2) Mr. Srikakulapu Venkata Murali and 3) Mr. K. Anandam to repay the amount mentioned in the notice being **Rs.17,12,350.00 (Rupees Seventeen Lacs Twelve Thousand Three Hundred Fifty Only)** as on 30.07.2024, with further interest and costs from 31.07.2024, less amounts already paid after demand notice, until payment in full, within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagees having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on **06th November, the year 2024**. The Borrowers/Guarantors/Mortgagees in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.17,12,350.00 (Rupees Seventeen Lacs Twelve Thousand Three Hundred Fifty Only)** as on 30.07.2024, with further interest and costs from 31.07.2024, less amounts already paid after demand notice.

The Borrowers/Guarantors/Mortgagees attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.  
**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All that the House bearing No.14-20-677/285, On Plot No.285, admeasuring 245 Sq.Yards or 204.82 Sq.metres, Situated at Sri Vivekananda Nagar, Kukatapally Village, GHMC Kukatapally Circle, Balangar Mandal, Ranga Reddy District and bounded as follows: **North:** Plot No.252 with H.No.20-677/252/2/A, **South:** 25'-0" Wide Road, **East:** Plot No.284 with AC Sheet roof room, **West:** Plot No.286 with H.No.14-20-677/286.  
**Property Owned by:** Mrs. Sita Mahalakshmi Srikakulapu w/o Mr. Srikakulapu Venkat Murali  
**Date:** 06.11.2024  
**Place:** Hyderabad  
**Sd/- Authorized Officer, Punjab National Bank, Hyderabad**

**Canara Bank** **NARAPALLY BRANCH-3317**  
 Opp Bustop, Warangal High Way, Narapally, Ghatkesar Mandal-500088.

**POSSESSION NOTICE (SECTION 13(4)) (For Immovable property)**

Whereas, The undersigned being the Authorised Officer of the **Canara Bank** under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 27-08-2024 calling upon the **borrowers Smt. Adapa Durga Devi W/o Adapa Veera Krishna Teja**, H.No.5-61, Surendranagar Colony, Narapally Village, Ghatkesar Mandal, Medchal-500087. **2. Sri Adapa Veera Krishnateja S/o A Surya Narayana**, H.No.5-61, Surendranagar Colony, Narapally Village, Ghatkesar Mandal, Medchal-500087 and **Guarantor - Vadavalasa Shanmukh Rao S/o V Simhachalam**, H.No.2-16-3, old, Narapally Village, Ghatkesar Mandal, Rangareddy-500088 to repay the amount mentioned in the notice, being **Rs.18,19,225.80 (Rupees Eighteen Lakhs nineteen thousand two hundred twenty five and eighty paise only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **05th of November of the year 2024**. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank** for an amount as on date of **Rs.17,69,639.48 (Rupees Seventeen Lakhs sixty nine thousand six hundred thirty nine and forty eight only)** and interest thereon. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All that the House in Plot No. 388 land admeasuring 188 Sq. Yds and open plot No. 380 land admeasuring 118 Sq. Yds, totally admeasuring 306 Sq. Yds in Sy No. 710 & 711A situated at Korremula Village, Choudarguda Gram panchayat, Ghatkesar Mandal, Ranga Reddy District, Telangana. **Boundaries of Property:** North: 25 Feet Wide Road, South: 25 Feet Wide Road, East: Plot Nos 379 & 389, West: 40 Feet Wide Road.  
**Date:** 05-11-2024  
**Place:** Hyderabad  
**Authorised Officer, Canara Bank**

**APGVB ANDHRA PRADESH GRAMEENA VIKAS BANK**  
 RETAIL ASSETS AND SMALL AND MEDIUM ENTERPRISES  
 CENTRALIZED CREDIT CELL (RASMECC): Ashok Nagar  
 1st Floor, D.No. 24-49 (A1-B, A/E), Ashoknagar, GHMC, R C Puram-502032 Sangareddy Dist., Telangana. Email: [rasmec9905@apgvb.in](mailto:rasmec9905@apgvb.in)

**DEMAND NOTICE**

**Notice under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Herein after called 'Act')**  
 Notice is hereby given that the following Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as **Non Performing Assets (NPA)**. The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un-served and reluctant to acknowledge the receipt of notice as such they are hereby informed by way of this public notice.

**Name of the Borrower:** 1) Smt. Yerrabelli Kavitha W/o Santosh Kumar, 2) Sri. Yerrabelli Santosh Kumar s/o Venkataiah, Address: Flat No : 407, Fourth floor, in the building known as 'RISINIA INTELLI PARK BLOCK-B', Bachupally village and mandal, Medchal-Malkajgiri Dist.  
**HOUSING LOAN A/c No:** 73165636514, Limit Sanctioned: Rs.21,70,000/-  
**Demand Notice Date:** 25/10/2024 **Non Performing Asset Date:** 17.10.2024  
**OUTSTANDING AMT: Rs. 14,30,210/- (Rupees Fourteen Lakh Eighty Thousand Two Hundred and Ten Only) as on 24/10/2024 + Interest and other Incidental expenses wherever applicable.**

**SCHEDULE OF THE PROPERTY:** MODT Created Via Doc No. 11564/2020 of all that the Flat No. 407, in 4th floor, in the building known as "RISINIA INTELLI PARK BLOCK-B", with a saleable area (including common area) of 1374 sq feet (plinth area of 1082 sq feet, carpet area 912 sq feet) and single car parking along with an undivided share of land ad-measuring 55.87 sq yards, out of total land of 12988.83 sq yards constructed on open land in Survey Nos.: 500/part & 501 situated at Bachupally Village, Bachupally Mandal, Medchal-Malkajgiri Dist, Telangana State and bounded by: **Boundaries For entire land/building:** North: Road and land in survey no. 502, South: Land in survey no. 477, East: Apartments of neighbors, West: Land in survey no 500/part, **Boundaries for Flat:** North: Corridor, South: Open to sky, East: Open to sky, West: Open to sky.

The Borrower mentioned above have availed loan / credit facilities from **APGVB RASMECC-Ashok Nagar-9905**. The loan credit facility has been secured by mortgage of property and asset as mentioned against the respective borrower name. As the Borrower has failed to adhere to the terms and conditions of sanction, the account became irregular and was classified as NPA on above mention dates as per RBI guidelines. The Bank intends to enforce the following securities mortgaged by them and issued Demand Notice Under Regd. post with Ack. Due which were returned / without proper signatures of the borrower. Who failed to receive them when requested. Hence this publication issued. Hereby, the Borrower is called upon to pay the amount mentioned above with contract rate of interest, costs, charges etc., thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under the said Act to realize the Bank's dues.  
**Date:** 07.11.2024 **Sd/- Authorised Officer, APGVB, RASMECC - Ashok Nagar**

**"IMPORTANT"**

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(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016)  
 FOR THE ATTENTION OF THE CREDITORS OF 'URBAN FARMART INDIA PRIVATE LIMITED'

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	URBAN FARMART INDIA LIMITED
2 Date of incorporation of Corporate Debtor	14/01/2021
3 Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4 Corporate Identity Number of Corporate Debtor	U74999TG2021PTC147740
5 Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Flat No.501, 5TH Floor, Plot No.13, Cyber Heights, Road No.2, Banjara Hills, Hyderabad, Telangana, India, 500034
6 Insolvency Commencement Date in respect of Corporate Debtor	05/11/2024, being the date of pronouncement of order by NCLT, Hyderabad. (Copy of order uploaded on 06/11/2024 on NCLT's website)
7 Estimate date of closure of Insolvency Resolution Process:	04/05/2025 (being 180 days from 05/11/2024)
8 Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: <b>Manjeet Bucha</b> IP Registration No.: IBBI/IPA-002/IP-ND00808/2019-2020/12551
9 Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 5-9-91 & 93, D.No.204, 2nd Floor, Shakti Sai Complex, Near Udal Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: manjeetbucha@gmail.com Telephone No.: +919346955001
10 Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Manjeet Bucha</b> Company Secretary, 5-9-91 & 93, D.No.204, 2nd Floor, Shakti Sai Complex, Near Udal Clinic, Chapel Road Abids, Hyderabad, Telangana -500001 E-mail: <a href="mailto:cirp.ufi@gmail.com">cirp.ufi@gmail.com</a> Telephone No.: +919346955001
11 Last date for submission of claims	20/11/2024
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not determined
13 Names of Insolvency Professionals identified to act as authorised representative of creditors in a class	Not determined
14 (a) Relevant forms and (b) Details of authorized representatives are available at:	a) Forms can be downloaded from <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s URBAN FARMART INDIA PRIVATE LIMITED** on 05/11/2024. (Copy of order uploaded on 06/11/2024 on NCLT's website).

The creditors of **URBAN FARMART INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 20/11/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**  
**MANJEET BUCHA**  
 Date: 07th November 2024  
 Place: Hyderabad  
 IBBI/IPA-002/IP-ND00808/2019-2020/12551  
 Interim Resolution Professional  
 In the matter of **URBAN FARMART INDIA PRIVATE LIMITED**  
 AFA valid till: 31<sup>st</sup> December 2025

